

File No.A-11016/02/2022-CLS-II

Government of India

Ministry of Labour and Employment

7711

Shram Shakti, Bhawan, Rafi Marg, New Delhi-110001 Dated, the 11th February, 2022

Vacancy Circular

Subject: -

Selection for the posts of Presiding Officer in Central Government Industrial Tribunal-cum-Labour Court –reg.

- 1. **Tribunal:-** The Central Government Industrial Tribunal-cum-Labour Courts are authorities established under Industrial Dispute Act,1947 to adjudicate (i) the industrial disputes relating to any matter, whether specified in the Second Schedule or the Third Schedule (and for performing such other functions as may be assigned to them under the Act) and (ii) appeals under the Employees Provident Fund and Miscellaneous Provisions Act,1952. A Presiding Officer, upon selection, may be posted in any Industrial Tribunal established under Industrial Disputes Act, 1947.
- Vacancy:- Applications are being invited for the following vacancies in various CGIT-cum-LCs:-

S.N.	Post	Place Place
1	Presiding Officer	Chandigarh-I
2	Presiding Officer	Asansol
3	Presiding Officer	Ahmedabad
4	Presiding Officer	Delhi-I
5	Presiding Officer	Lucknow
6	Presiding Officer	Mumbai-II
7	Presiding Officer	Hyderabad
8	Presiding Officer	Bhubaneswar
9	Presiding Officer	Bangalore
10	Presiding Officer	Chandigarh-II
11	Presiding Officer	Guwahati
12	Presiding Officer	Nagpur

- 3. Qualification:- The qualification, eligibility, salary and other terms and conditions for the appointment of a candidate will be governed by the provisions of the Tribunal Reforms Act, 2021 & Tribunal (Conditions of Service) Rules, 2021.
- **4. Procedure for selection:** The Search-cum-Section Committee constituted under the Tribunal Reforms Act 2021, for recommending names for appointment to the post of Presiding Officer, shall scrutinise the applications with respect to suitability of applicants for the said posts by giving due weightage to qualification and experience of candidates and shortlist candidates for conducting personal interaction. The final selection will be done on the basis of overall evaluation of candidates done by the Committee based on the qualification, experience and personal interaction.

(Tribunal Reforms Act, 2021 & Rules made thereunder can be accessed from the link https://dor.gov.in/sites/default/files/rules/default/files/rules/pdf https://dor.gov.in/sites/default/files/rules/pdf https://dor.gov.in/sites/default/files/rules/pdf https://dor.gov.in/sites/pdf https://dor.gov.in/sites/pdf https://dor.gov.in/sites/pdf https://dor.gov.in/sites/pdf https://dor.gov.in/sites/pdf <a href="https://dor.gov.in/sites/pdf"

- 5. Application Procedure:- Applications of eligible and willing officers are requested through Registrar, High Court/ Ministry of Law and Justice and should be accompanied with (i) bio-data in the prescribed proforma at Annexure-I (ii) Certificate to be furnished by the employer/ head of office/ forwarding authority as in Annexure-II (iii) clear photocopies of the up-to-date CR/APAR dossier of the officer containing CRs/APARs of at least last five years duly attested by a Group A officer (iv) cadre clearance (v) integrity certificate/clearance from vigilance and disciplinary angle as in Annexure-III (vi) statement giving details of major or minor penalties, if any, imposed on the officer during the last ten years, to the following address, so as to reach this office latest by 5.30 P.M. on 14.03.2022:
- Sh. C. S. Rao, Deputy Secretary, Room No. 310, Ministry of Labour and Employment, Shram Shakti Bhawan, New Delhi.
- 6. No TA/DA will be admissible to the candidates to be called for interview/interaction. The candidates are required to make own arrangements.
- 7. Advertisement and Prescribed application form can be downloaded from Ministry's website (www.labour.gov.in). The advertisement is also forwarded to the Registrar General of all High Courts and Department of Justice, Ministry of Law and Justice, for onward transmission and publicity.
- 8. Any application received after due date or incomplete applications will not be entertained.

Wide publicity may be given in all organizations and their field formations to facilitate early and optimum number of application.

(Satish Chander) Under Secretary to the Govt. of India

Satish chele.

RAJASTHAN HIGH COURT, JODHPUR

No./RSJ/Estt.A(ii)/04/1996(IV) 713

Date: 02/3/2002

Copy forwarded to following for information and necessary action:-

Hon'ble sitting Judges of RHC, Jodhpur through their P.S.

- Registrar (Admn.), RHCB, Jaipur with the request to circulate it amongst all the Hon'ble Judges sitting at RHCB, Jaipur through their P.S.
- Hon'ble Judges who have retired in February'2018 and thereafter.
- All the Judicial Officers including officers posted on deputation in various district/Registry in District Judge Cadre, who are going to retire on or before 28.02.2023

5. Computer Cell, RHC, Jodhpur to upload it on website of Rajasthan High Court and E-mail to retired Hon'ble Judges.

Registrar (Admn.)

PROFORMA

Space for photograph duly signed by candidate

2. Date of Birth :3. Category(SC/ST/OBC/UR) :									
	signation/Profess								
			Residential				Official		
		Prese	ent	icial Office	Permanent	ares uch ar than	intent ITE For Candida		
Addr	ress:								
Mobi	Mobile/Phone No.				or nobicvennent;		L3 Write up on 05, mil		
Email:							(200 words each)		
7. Ed	rvice to which be	_	n reverse o		al order):	protessional l	14. Awardshonours/Pr 15. Affiliation with the		
SI. Name No. University/E Institution		of ivalent	Degree	Year of Passing	Division/% of marks obtained	Academic Distinction	Subject/Specialization		
					doit	noo, if any, w ion in support coost	16. Additional informal Yes would like to men of the application for the		

8.	W	ork	Ex	per	ien	ce:
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1. Name:

8A. For the experience as employee, Employment record in chronological order starting with present Employment, list in reverse:

	Designation, Pay			Nature of	
High Court/ District Court	or Scale of (pay in Pay Matrix)	From	То	work/experie	ence
	High Court/ District	High Court/ District or Scale of (pay	High Court/ District or Scale of (pay From	High Court/ District or Scale of (pay From To	High Court/ District or Scale of (pay From To work/experie

 Date from which drawing the pay scale : in the grade of High Court Judge/ District Judge/Additional District Judge.

10. Write up on adjudicating experience : of the applicant (200 words)
[Wherever applicable]

11. Experience alongwith brief write up in handling: Cases before relevant to labour disputes

Details of Such cases (Reported Cases/Unreported Cases)

12. Annual Income along with copy of: latest ITR [For Candidates other than Govt. or Judicial Officers]

13. Write up on 05, major achievement: (200 words each)

14. Awards/honours/Publications, if any:

15. Affiliation with the professional bodies/: Institutions/societies/or any other body Including political party.

16. Additional information, if any, which:
You would like to mention in support of the application for the post.

DECLARATION

- 1. I certify that the foregoing information is correct and complete to the best of knowledge and belief and nothing has been concealed/distorted. If at any time I found to have concealed/distorted any material information; my appointment shall be liable to summary termination without notice.
- 2. I shall not withdraw my candidature after the meeting of the Selection Committee.
- 3. I shall not decline the appointment, if selected for appointment by the ACC.
- 4. I shall join within 30 days from the date of issue of order of appointment.
- 5. I am aware that in case I violate any of the conditions mentioned at SI.No.2 to 4, the Government of India is likely to debar me for a period of three years for consideration for appointment outside the cadre and in any Autonomous Body/Statutory Body/Regulatory Body.

Place:
Date:

Signature of the candidate

Annexure-II

CERTIFICATE TO BE FURNISHED BY FORWARDEING AUTHOTITY

- 1. Certified that the particular furnished by Shri/Smt/Kum-----are correct and he/she possesses educational qualifications and experience mentioned in Annexure-I.
- 2. It is also certified that there is no vigilance/ disciplinary case either pending or being contemplated against him/her and vigilance clearance issued by CVO in the enclosed Annexure (III).
- 3. His/her integrity is certified.
- 4. No major or minor penalty was imposed on Shri/Smt/Kum-----during the last 10 years period.
- The up-to-date attested Photostat copies of ACR/APAR of last years (each Photostat copy of ACR/APAR should be attested) in respect of Shri/Smt/Kum------in enclosed herewith.

Seal & Signature of the cadre controlling Authority

PARTICULARS OF THE OFFICERS FOR WHOM VIGILANCE CLEARANCE IS BEING SOUGHT

(To be furnished and signed by the CVO or HOD)

2. Fathers name	:					
3. Date of Birth	n the peak me in					
4. Date of Retire	ement :		7 a			
5. Date of entry	into service :					
including batch wherever applic	ich the officer bel /year/ cadre etc. , able					
7. I OSITIONS NOIC	(During ten prec	eding years).				
S.No.	Organisation (name in full)	Designation & Place of Posting	Name of the Court	From	То	

8. Whether the officer has been placed on: the agreed list or list of Officer of Doubtful Integrity (if yes, details to be given)

1. Name of the Officer (in full):

- 9. Whether any allegation of misconduct: Involving vigilance angle was examined against the officer during the last 10 Years and if so with what result (*)
- 10. Whether any punishment was awards to: the officer during the last 10 years and if so, the date of imposition and details of penalty (*)
- 11. Is any disciplinary/ criminal proceedings: or charge sheet pending against the officer as on date (if so, details to be furnished, including reference number, if any of the Commission)
- 12. Is any action contemplated against the : Officer as on date (if so, details to be furnished (*)

(*) If vigilance clearance had been obtained from the Commission in the past, the information may be provided for the period thereafter, Date: (NAME AND SIGNATURE)